

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 582/97

Date of Order : 18.12.97

BETWEEN :

V.Raghava Rao

.. Applicant.

AND

1. The Scientific Advisor to
Raksha Mantri &
Director General, Defence
Research & Development
Organisation, Ministry of
Defence, Sena Bhavan,
'B' Wing, New Delhi.

2. The Director,
Defence Electronics Research
Laboratory, Chandrayanagutta,
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.S.Lakshma Reddy

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.S.Lakshma Reddy, learned counsel for the applicant
and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in this OA was promoted as Chargeman Gr-II
w.e.f. 4.4.84. He has given refused for promotion as Master
Craftsman at the time of his promotion as Chargeman, as at
that time there was an embargo to be promoted as Supervisors.
However, that embargo was lifted subsequently. The applicant

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submits that his juniors who had got promotion as Master Craftsman when the embargo was there were subsequently promoted as Supervisors. After the embargo was lifted the fixation in the cadre of Chargeman Gr-II was fixed under FR 22(C) when they promoted to that post from the post of Master Craftsman.

3. This OA is filed praying for a direction to the respondents to fix his pay on par with his junior Sri Naresh Singh in the cadre of Chargeman Gr-II now re-designated as Senior Technical Assistant and for a consequential direction to pay the arrears arising out of the revised fixation.

4. The contentions and the prayer in this OA are exactly similar to the contentions and prayer in OA.565/97 which was disposed of on 17.12.97. Hence I feel that there is no need to differ from the judgement already given in the above referred OA.

5. In the result the respondents are ^{directed to} adhere to the directions given in OA.565/97 dated 17.12.97 and inform the applicant ^{if any} suitably and also pay the arrears ^{arising out of the directions.}

6. The OA is ordered accordingly. No costs.


(R. RANGARAJAN)

Member (Admn.)

Dated 18th December, 1997

(Dictated in Open Court)

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D.R.

DA5582/97

Copy to:-

1. The Scientific Advisor to Raksha Mantri & Director General, Defence Research & Development Organisation, Ministry of Defence, Sena Bhavan, 'B' Wing, New Delhi.
2. The Director, Defence Electronics Research Laboratory, Chandrayanagutta, Hyderabad.
3. One copy to Mr. S. Lakshma Reddy, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

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29/12/97
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. DAI PARAMESWAR :
M(J)

Dated: 18/12/97

ORDER / JUDGMENT

~~M.A./R.A./C.A.NO.~~

in

D.A.NO. 582/92

Admitted and Interim Directions
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed For Default

Ordered/Rejected

No order as to costs.

SRR

II Court

